

श्री केशर नाथ सिंह जैसा मैंने पहले बतलाया था कि जलकुण्डी योजना भारत सरकार की तरफ से थी, लेकिन नेपाल सरकार ने उन के ऊपर बालूबग बाध बनाने की योजना बना ली। अब इसके ज्वाइन्ट इन्वेस्टिगेशन के बारे में नेपाल सरकार को तैयार कर लिया गया है।

SHRI BISHWANATH ROY. I want to know whether it is a fact that there has been a favourable change in favour of the projects that were proposed by the Central Government in Nepal

श्री केशर नाथ सिंह इसीलिए तो छिम्म का आदान प्रदान गर इ आ है।

SHRI D N TIWARY This is a very vital question, five supplementaries should be allowed

MR SPEAKER I have already allowed five supplementaries Next question

Sharing of Ravi-Beas waters

*103 **SHRI B S BHAURA**
SHRI MOHINDER SINGH
GILL

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether the dispute over the sharing of Ravi-Beas waters between Punjab and Haryana has been settled, and

(b) if so, the outcome thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI KEDAR NATH SINGH) (a) The question regarding sharing of waters available as a result of the Beas Project between Punjab and Haryana is presently under consideration of the Government

(b) Does not arise.

SHRI B S BHAURA Sir, the reply given by the hon Minister is very disappointing. When everything is given in the papers, why is he still telling us that it is under consideration. Kindly read what is said in the paper. I quote

"The Central Government, it is reliably learnt here has finally decided to divide seven out of 72 million acre feet of water which had fallen to the share of composite Punjab under the Government decision of 1967 on fifty-fifty basis between Haryana and Punjab. Delhi will receive 0.25 million acre feet of water under the same decision it was further learnt."

Everything is given here. What is the reason for his not telling this? Why is he keeping the Parliament in dark in this regard?

SHRI KEDAR NATH SINGH Why does the hon Member rely on the report of the press? I can assure this House that this is under consideration and a decision will be taken as early as possible. (Interruptions)

MR SPEAKER The hon Member has either to confirm or deny this.

SHRI B S BHAURA Is the Government aware of the fact that in regard to this decision there is a discontent in Punjab and the discontent is conveyed by the Punjab Government itself? If so what decision is he going to take on this?

SHRI KEDAR NATH SINGH Sir, I shall only seek the protection of the Chair on this. This question has not been decided and it is still under the consideration of the Government. Therefore I am not in a position to say anything on this.

SHRI B S BHAURA My question is this whether Punjab Government has conveyed its discontent or not. That has not been answered by him.

MR SPEAKER Are you aware of the discontent of the Punjab Government?

SHRI KEDAR NATH SINGH. It is a state matter. how are we concerned with this ?

SHRI BIRENDRA SINGH RAO. I agree with the hon Member that the hon Minister has sidetracked the whole issue by replying that only after the Beas project is completed the question of sharing of water will arise. May I make it clear through you, to the hon. Minister, that the question relates to the sharing of water which has become surplus and utilisable from the Beas and Ravi after its withdrawal from Pakistan ? May I ask him when were these waters withdrawn from Pakistan ? Who is utilising these waters since then and who is benefited during this period and who is interested in the delay that is taking place in the distribution of these waters

MR SPEAKER. Let him reply otherwise he will forget the questions if you ask for more

SHRI BIRENDRA SINGH RAO. My second question is this I seek your indulgence because this is a question of life and death for the people in the arid area of Haryana. How can canals be constructed without a decision on the sharing of waters. That is why I request you to show us a little consideration (*Interruptions*) I have not yet finished my question. Let me finish my next question because I will not get another chance and there is no other Member from Haryana present in the House. I want to know from the hon Minister whether it is a fact that under the States Reorganisation Act all assets and liabilities were divided between Punjab and Haryana in the ratio of 60:40 and whether Government is also considering Haryana's claim for a share in these waters to make up its share in total available water from Punjab rivers in the same ratio in which all assets and liabilities were divided between Punjab and Haryana. If not, why not

SHRI KEDAR NATH SINGH. At this stage I can simply assure the hon. Member that appropriate care

shall be taken for all concerned. As the whole matter is under consideration of the Government, I shall not be in a position to say about the share of these particular States

SHRI BIRENDER SINGH RAO: Sir, the water is being utilised by Punjab for many years. Haryana had very few canals at the time of reorganisation. I am only asking for a fact. Does the Minister not know this ?

SHRI KEDAR NATH SINGH. As I have already said all these aspects are being considered by the Central Government and it shall be premature to say at this stage who is utilising what and who is getting more. As such I can simply assure the House that proper care will be taken for the States concerned

श्री मंत्री राज गौड़रा राव साहब ने कुछ पॉइंट्स रखे थे। पहला यह कि व्यास और रावी के पानी का यूटिलाइजेशन कौन कर रहा है दूसरा यह कि किस की बिना पर यह फैसला डिजेंड है रहा है और तीसरा यह कि सरकार ने या मंत्रालय गवर्नमेंट ने किस बिना पर इस फैसले को रोका हुआ है ?

श्री मंत्री सहायक ने पूछना है कि क्या भारत सरकार ने इस फैसले का अपने सामने रखते हुए और मानते हुए कभी उन सारे पॉइंट्स पर गौर किया जो कि पंजाब में होत हुए यह फैसला किया गया कि (1) हरियाणा को बल्क आफ दी वाटर दिया जाएगा (2) हरियाणा का जो एरिड एरिया है गुडगावा और झज्जर का तो पंजाब के हिस्से में जो रावी और व्यास का पानी आयेगा वह हरियाणा के उस इलाके को दिया जायेगा जो कि पंजाब का ही पहले एरिड इलाका था। क्या इन बातों को ध्यान में रखते हुए अभी तक जितनी कमेटीया हुई है उन में इन बातों को सोचा गया है जिनको कि मैंने आपके सामने रखा है ?

श्री केदारनाथ सिंह : जो हमारे मोहतरम दोस्त ने पूछा है अभी जो पूरा व्यास प्रोजेक्ट है वह क्लीयर नहीं हुआ है और किस को कितना पानी मिलना चाहिए इन सारे मसलो पर पहले हमने दोनों राज्यों की मिलीजुली मीटिंग की, उन्होंने कोई फैसला नहीं किया इसलिए वह मामला आर्बीट्रेशन में गया सेंट्रल गवर्नमेंट की ओर यह सारे आस्पेक्ट्स कि किस इलाके को ज्यादा मिलना चाहिए किस को कम मिलना चाहिए, कौन ज्यादा हकदार है इन सारे मसलो पर सरकार गौर कर रही है। और अगर आप माननीय सदस्यों का सहयोग मिलता रहा तो इस मामले को जल्दी तय कर लिया जायेगा।

Volunteer Corps for Agriculture

*106 SHRI N K SANGHI: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state.

(a) whether Government's attention has been drawn to the views of the World Agriculture expert in the *Hindustan Times* dated the 17th February, 1976 that instead of imposing technology which the farmers in India cannot adopt, the best way would be to update their own technology with the aid of a Volunteer Corps drawn from the farming community in the States where farmers had increased their per acre yield during the last two years,

(b) if so, views of the Government in regard to the formation of the Volunteer Corps, and

(c) whether a thorough review of the working of extension work is being thought of and when will this be done?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P SHINDE): (a) and (b) The views of the World Bank Agricultural Expert appeared in the *Hindustan Times*

dated the 17th February, 1976 have been taken note of and the Government will give it due consideration

(c) A review of the working of the extension work is being carried out to identify gaps in extension work at various levels. It is felt that the present extension machinery in particular and agricultural administration in general is inadequate to meet requirements of increasing production efforts based on new technological developments. It is proposed to fill up the identified gaps by strengthening the agricultural infrastructure in the States at various levels and provide certain added facilities to enable the States to effectively implement the agricultural extension programmes. The scheme for strengthening extension is in discussion with the Planning Commission and as soon as it is finalised, steps will be taken to implement the same in consultation with the State Governments.

SHRI N K SANGHI I am very glad that this report has come to the attention of Government. In the background of the fact that the per acre yield has been rather poor in some States in the country may I know what is Government's reaction to the particular suggestion that some voluntary organisations be drafted from those States which are having a better yield to those States which have less yield? Have you got any plan to draft voluntary organisations on some such lines to help the States where the production is less to develop their technology? Have you any specific proposals with the Planning Commission in this regard?